## GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

# RAJYA SABHA

## **UNSTARRED QUESTION NO-1867**

ANSWERED ON-07/08/2024

#### ROAD ACCIDENTS

#### 1867. SHRI PARIMAL NATHWANI:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state :-

- (a) the details of road accidents during the last three years, State-wise;
- (b) the details of stretches in National Highways where most number of accidents occur in the country; and
- (c) the remedial measures taken by Government to reduce road accidents and to improve road safety in the country?

#### **ANSWER**

## THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

#### (SHRI NITIN JAIRAM GADKARI)

(a) Ministry publishes "Road Accidents in India" annually based on data received from Police Departments of States/ UTs. As per the report, the total number of road accidents in the country from calendar year 2020 to 2022 is given in the table below:

Year	Total No. of Road Accidents		
2020	3,72,181		
2021	4,12,432		
2022	4,61,312		

State-wise details of total number of road accidents in the country from calendar year 2020 to 2022 is annexed as per **Annexure** – **I**.

(b) and (c) Ministry identifies black spots on National Highways based on the road accident data provided by the States and UTs. Black spot is a stretch of National Highway (NH) of about 500m in length in which either 5 road accidents (in all three years put together involving fatalities/grievous injuries) took place during the last 3 calendar years or 10 fatalities (in all three years put together) took place during the last 3 calendar years. A total of 9733 black spots have been identified on NHs for the series of 2016-2018, 2017-2019 and 2018-2020.

Ministry takes short-term and long-term remedial measures as per site requirement. Short-term measures includes road markings, signages, crash barriers, raised pavement markers, delineators, closure of median openings, traffic calming measures, etc. Long-term rectification measures includes improvement of road geometrics, junction improvements, spot widening of carriageway, construction of underpasses/overpasses, etc.

Short-term rectification measures have been completed on 9431 black spots and long-term rectification measures have been completed on 4539 black spots, out of total 9733 identified black spots.

Ministry has formulated a multi-pronged strategy to address the issue of road safety based on Education, Engineering (both of roads and vehicles), Enforcement and Emergency Care. Accordingly, various initiatives have been taken by the Ministry for road safety as detailed at **Annexure-II**.

ANNEXURE REFERRED TO IN REPLY TO PART (a) OF RAJYA SABHA UNSTARRED QUESTION NO. 1867 TO BE ANSWERED ON  $7^{\rm TH}$  AUGUST, 2024 ASKED BY SHRI PARIMAL NATHWANI REGARDING ROAD ACCIDENTS.

State-wise details of total number of road accidents in the country from calendar year 2020 to 2022					
S. No.	States/UTs	2020	2021	2022	
1	Andhra Pradesh	19,509	21,556	21,249	
2	Arunachal Pradesh	134	283	227	
3	Assam	6,595	7,411	7,023	
4	Bihar	8,639	9,553	10,801	
5	Chhattisgarh	11,656	12,375	13,279	
6	Goa	2,375	2,849	3,011	
7	Gujarat	13,398	15,186	15,751	
8	Haryana	9,431	9,933	10,429	
9	Himachal Pradesh	2,239	2,404	2,597	
10	Jharkhand	4,405	4,728	5,175	
11	Karnataka	34,178	34,647	39,762	
12	Kerala	27,877	33,296	43,910	
13	Madhya Pradesh	45,266	48,877	54,432	
14	Maharashtra	24,971	29,477	33,383	
15	Manipur	432	366	508	
16	Meghalaya	214	245	246	
17	Mizoram	53	69	133	
18	Nagaland	500	746	489	
19	Odisha	9,817	10,983	11,663	
20	Punjab	5,203	5,871	6,138	
21	Rajasthan	19,114	20,951	23,614	
22	Sikkim	138	155	211	
23	Tamil Nadu	49,844	55,682	64,105	
24	Telangana	19,172	21,315	21,619	
25	Tripura	466	479	575	
26	Uttarakhand	1,041	1,405	1,674	
27	Uttar Pradesh	34,243	37,729	41,746	
	West Bengal	10,863	11,937	13,686	
29	Andaman & Nicobar Islands	141	115	141	
	Chandigarh	159	208	237	
	Dadra & Nagar Haveli *	100	140	196	
	Delhi	4,178	4,720	5,652	
	Jammu & Kashmir \$	4,860	5,452	6,092	
	Ladakh		236	374	
	Lakshadweep	1	4	3	
	Puducherry	969	1,049	1,181	
Total	(All India)	3,72,181	4,12,432	4,61,312	

### Note:

<sup>\*</sup> Includes data of Daman & Diu for the Year 2020 to 2022.

<sup>\$</sup> Includes data of Ladakh for the Year 2020.

ANNEXURE REFERRED TO IN REPLY TO PART (b) and (c) OF RAJYA SABHA UNSTARRED QUESTION NO. 1867 TO BE ANSWERED ON 7<sup>TH</sup> AUGUST, 2024 ASKED BY SHRI PARIMAL NATHWANI REGARDING ROAD ACCIDENTS.

Details of various initiatives taken by the Ministry to address the issue of Road Safety: -

#### (1) **Education:**

- i. Ministry administers Road Safety Advocacy Scheme to provide financial assistance to various agencies for raising awareness about road safety and for administering road safety programs.
- ii. Observance of National Road Safety Month/Week every year for spreading awareness and strengthening road safety.
- iii. Ministry administers a scheme for setting up of Institutes of Driving Training & Research (IDTRs), Regional Driving Training Centres (RDTCs) and Driving Training Centres (DTCs) at state/district level across the Country.

## (2) Engineering:

### 2.1. Road engineering:

- i. Road Safety Audit (RSA) of all National Highways (NHs) has been made mandatory through third party auditors/ experts at all stages i.e. design, construction, operation and maintenance etc.
- ii. High priority is accorded to identification and rectification of black spots /accident spots on NHs.
- iii. Road Safety Officer (RSO) has been designated at each Regional Office of road owning agencies under the Ministry to look after RSA and other road safety related works. RSO of each RO has been mandated to submit road worthiness certificate of National Highway under their jurisdiction biannually.
- iv. Ministry administers the electronic Detailed Accident Report (e-DAR) Project to establish a central repository for reporting, management and analysis of road accidents data across the Country.
- v. Ministry has issued guidelines for the provision of signages on Expressways and National Highways to offer improved visibility and intuitive guidance to the drivers.
- vi. Provisions have been made in the Motor Vehicles Act, 1988 for failure to comply with standards for the road design, construction and maintenance, as prescribed by the Central Government from time to time.

### 2.2 Vehicle engineering:

Ministry has taken various initiatives to make vehicles safer, including the following:-

- i. Mandatory provision of an airbag for the passenger seated on the front seat of a vehicle, next to the driver.
- ii. Prescribed norms related to safety measures for children below four years of age, riding or being carried on a motor cycle. It also specifies use of a safety harness, crash helmet and restricts speed to 40kmph.
- iii. Mandatory provisions for fitment of following listed safety technologies: -

For M1 category vehicles:

- Seat Belt Reminder (SBR) for driver and co-driver.
- Manual Override for central locking system
- Over speed warning system.

For all M and N category vehicles:

• Reverse Parking Alert System

- iv. Mandated Anti-Lock Braking System (ABS) for certain classes of L [Motor vehicle with less than four wheels and includes a Quadricycle], M [Motor vehicles with at least four wheels used for carrying passengers] and N [Motor vehicles with at least four wheels used for carrying goods which may also carry persons in addition to goods, subject to conditions stipulated in BIS standards] categories.
- v. Mandated speed limiting function/speed limiting device in all transport vehicles, except for two wheelers, three wheelers, quadricycles, fire tenders, ambulances and police vehicles.
- vi. Published the rules for recognition, regulation and control of Automated Testing Stations, which define the procedure for fitness testing of vehicles through automated equipment and the procedure for grant of fitness certificate by ATSs. The rules have been further amended on 31.10.2022 and 14.03.2024.
- vii. Formulated the Vehicle Scrapping Policy based on incentives/dis-incentives and for creating an ecosystem to phase out old, unfit and polluting vehicles.
- viii. A Scheme to set up one model Inspection & Certification Centre in each State/UT with Central assistance for testing the fitness of vehicles through an automated system.
- ix. Published rules regarding the Bharat New Car Assessment Program (BNCAP) to introduce the concept of safety rating of passenger cars and empower consumers to take informed decisions.
- x. Published rules regarding prescribed level playing field in the area of manufacturing of buses by Original Equipment Manufacturers (OEMs) and Bus Body Builders.
- xi. Mandated vehicles, manufactured on or after 1st October, 2025, shall be fitted with an air-conditioning system for the cabin of vehicles of N2 (goods vehicle with gross vehicle weight exceeding 3.5 tonnes but not exceeding 12.0 tonnes) and N3 (goods vehicle with gross vehicle weight exceeding 12.0 tonnes) category.

### (3) **Enforcement**:

- i. The Motor Vehicles (Amendment) Act, 2019 as stands implemented provides for strict penalties for ensuring compliance and enhancing deterrence for violation of traffic rules and strict enforcement through use of technology.
- ii. Ministry has issued rules for Electronic Monitoring and Enforcement of Road Safety. The rules specify the detailed provisions for placement of electronic enforcement devices on high risk & high density corridors on National Highways, State Highways and critical junctions in Million plus cities in India and cities under National Clean Air Programme (NCAP).
- iii. Ministry on 10<sup>th</sup> June, 2024 has issued an advisory to all the States and Union territories on technological interventions for ensuring compliance with Motor Vehicle Act, 1988.

## (4) **Emergency care**:

- i. Ministry has for the protection of Good Samaritan, who in good faith, voluntarily and without expectation of any reward or compensation renders emergency medical or non-medical care or assistance at the scene of an accident to the victim or transports such victim to the hospital.
- ii. Ministry has enhanced compensation of victims of Hit and Run motor accidents (from Rs. 12,500 to Rs. 50,000 for grievous hurt and from Rs. 25,000 to Rs. 2,00,000 for death).
- iii. The National Highways Authority of India has made provisions for ambulances with paramedical staff/Emergency Medical Technician/Nurse at toll plazas on the completed corridor of National Highways.
- iv. Ministry along with National Health Authority (NHA), has implemented a pilot program for providing cashless treatment to victims of road accidents in Chandigarh and Assam.